

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH. CHANDIGARH**

CP NO. 135/Chd/Hry/2017

Application under Section 66 of the Companies Act, 2013.

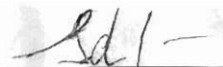
In the matter of :

M/s. Saraswati Packaging Industries Pvt. Ltd.
Plot No. 17, Road No. 8, DLF City Phase-I,
GURUGRAM-122002.

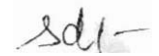
...Applicant-company.

Present: Mr. Pawan Kumar, Advocate for applicant-company.

Having heard the learned counsel for the applicant-company, we find that there are certain material defects in the application especially relating to the document Annexure 'A-1', the list of creditors which is required to be certified as true and correct by the Managing Director which was also prepared more than 15 days before filing of the petition. The learned counsel, therefore, seeks and is permitted to withdraw the instant petition with liberty to file fresh one on the same cause of action. The original record, if any, placed by the applicant-company be returned on filing of true copies thereof with the Registry.



(Justice R.P. Nagrath)
Member (Judicial)



(Deepa Krishan)
Member (Technical)

April 28, 2017
saini